NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.32/(MAH)/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES: Shri Rohtas Jugalkishore Gupta V/s.

M/s. Jugnar Processors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
t	M. S. BHARDU 16 MSR	stegal ban ler	(Drivdug
2-	SAMZLMAN AJN-f. R.	1 // 1	Sch-117thy"

ORDER C.P. No. 32/I&BC/NCLT/MB/MAH/2016

The Learned Representatives of both the sides are present.

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- 2. From the side of the Respondent seeking to file an Additional Application for admission and adjudication, which is objected from the side of the Petitioner.
- To decide whether the Additional Affidavit can be admitted and adjudicated upon-the matter is to be listed on 14.12.2017.

Sd/-

BhaskaraPantula Mohan Member (Judicial) 15.11.2017. Sd/-M.K. Shrawat Member (Judicial)

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